<u>COURT-I</u>

IN THE APPELLATE TRIBUNAL FOR ELECTRICITY (Appellate Jurisdiction)

IA NO. 442 OF 2017 IN DFR NO. 1593 OF 2017

Dated: 23rd August, 2017

Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson Hon'ble Mr. I.J. Kapoor, Technical Member

In the matter of:

Punjab State Power Corporation Limited Vs.		ed	Appellant(s)
Patran Transmission Co. Ltd. & Ors	s.		Respondent(s)
Counsel for the Appellant(s) :		Mr. Sanjay Sen, Sr. Adv. Mr. Manu Seshadri	
Counsel for the Respondent(s) :		Mr. Ramji Srinivasan, Sr. Adv. Ms. Poonam Verma Ms. Nishtha Kumar for R-1	
		Ms. Ranjana Roy Gawai Mr. Vivek Kumar for R-20	
		Mr. M.G. Ramachandran Mr. Shubham Arya for R-28	

<u>ORDER</u>

IA NO. 442 OF 2017 (Appln. for condonation of delay in filing)

Learned counsel for Respondent No.12 has not been served. Let the notice be served on General Manager, North Central Railway. Learned counsel for the appellant is also permitted to serve Respondent No.12 by paper publication.

List the matter on 11.09.2017.

(I. J. Kapoor) Technical Member (Justice Ranjana P. Desai) Chairperson